

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. 50/2002 IN
OA NO. 993/2001

New Delhi, this the 14th day of March, 2002

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Dr. A.K. Rai S/o Sh. G.P. Rai,
Aged about 47 years,
R/o A-1/6, Varun, Apartments,
Sec-9, Rohini, Delhi-92 Applicant

Versus

1. Union of India
through
Secretary,
M/o Health & Family Welfare,
Nirman Bhawan,
New Delhi Respondents
2. Under Secretary,
Dept. of Health,
M/o Health & Family Welfare,
Nirman Bhawan,
New Delhi Respondents

O R D E R (By Circulation)

The present RA seeks review/recall of the order
dated 08.01.2002 passed in OA No. 993/2001.

2. After going through the RA, we find that the applicant has tried to re-argue the case by agitating mainly the same issues which had been raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA.

3. After a careful consideration of the matter, we do not find any error apparent on the face of the record nor do we find any other justification which might

